

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 13686 OF 2015  
(arising out of S.L.P.(Civil) No.21814 of 2008)

M.NARAYANA & ANR.

... APPELLANT(S)

VS.

RAMAKKA (D) BY LRS.AND ORS.

... RESPONDENT(S)

With

Civil Appeal No. 13687/2015  
(@ S.L.P.(Civil) No.18744/2010)

Civil Appeal No.13688/2015  
(@ S.L.P.(Civil) No.28471/2011)

Civil Appeal Nos.13689-13690/2015  
(@ S.L.P.(Civil) Nos.4217-4218/2012)

Civil Appeal No.13691/2015  
(@ S.L.P.(Civil) No.3805/2008)

Civil Appeal Nos.13692-13693/2015  
(@ S.L.P. (Civil) Nos.15557-15558/2015)

J U D G M E N T

Anil R. Dave, J.

1. Delay condoned.
2. Leave granted.
3. I.A. for substitution is allowed in civil a

ppeal  
Signature Not Verified

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arising out of S.L.P.(C) No.3805/2008.

Sarita Purohit  
Date: 2015.12.01  
17:04:01 IST  
Reason:

4. In view of the judgment of this court <sup>1</sup> dated 16th  
October, 2015 in Prakash & Ors. vs. Phulavati & Ors., the  
impugned order is set aside and the appeals are remanded to  
the High Court for a fresh decision on merits in accordance  
with law.



SLP(C) No. 19816/2014  
(With Interim Relief and Office Report)

SLP(C) No. 5619/2015  
(With Interim Relief and Office Report)

SLP(C) No. 3805/2008  
(With appln.(s) for c/delay in filing substitution appln. and  
appln.(s) for substitution and urging addl. grounds and  
Interim Relief and Office Report)

SLP(C) No. 9390/2015  
(With Office Report)

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SLP(C) No. 5680/2015  
(With appln.(s) for exemption from filing O.T. and Office Report)

SLP(C) No. 35209/2011  
(With interim Relief and Office Report)

SLP(C) No. 15557-15558/2015  
(With Office Report)

S.L.P.(C)...CC No. 15560/2015  
(With appln.(s) for c/delay in refiling SLP and c/delay in  
refiling SLP and Office Report)

Date : 24/11/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. R.Venkataramani, Sr. Adv.  
Mr. Huzefa A. Ahmadi, Sr. Adv.  
Mr. Aljo K. Joseph, Adv.  
Ms. Neelam Singh, Adv.  
Mrs. Sudha Gupta, Adv.  
  
Mr. S. N. Bhat, Adv.  
  
Mr. C.M. Angadi, Adv.  
Mrs. S. Usha Reddy, Adv.  
  
Mr. Ashok Kumar Juneja, Adv.  
Mr. Chand Qureshi, Adv.  
Mr. Vijendra Kasana, Adv.  
Mr. Anil Kumar, Adv.  
  
Mr. P.R. Kovilan, Adv.  
Mr. V. Vasudevan, Adv.  
Dr. Nanda Kishore, Adv.  
  
Mr. Rajesh Mahale, Adv.  
  
Mr. Raghavendra S. Srivatsa, Adv.  
  
Mr. Charudatta Mahindrakar, Adv.  
Mr. A. Selvin Raja, Adv.  
Mr. Aniruddha P. Mayee, Adv.

Mr. Abdul Azeem Kalebudde, Adv.  
Mr. P. R. Ramasesh, Adv.

Mr. Ankolekar Gurudatta, Adv.

Mr. R. Basant, Sr. Adv.  
Mr. Sushil Karanjkar, Adv.  
Mr. Dharmendra Kishor, Adv.  
Mr. Deepak Khot, Adv.  
Mr. K. N. Rai, Adv.

Mr. Girish Ananthamurthy, Adv.  
Ms. H.S. Poornima, Adv.  
Mrs. Vaijyanthi Girish, Adv.

Mr. G. Balaji, Adv.

For Respondent(s) Ms. Pramila Nesargi, Sr. Adv.  
Mr. Balaji Srinivasan, Adv.  
Mr. Mayank Kshirsagar, Adv.  
Ms. Vaishnavi Subrahmanyam, Adv.  
Ms. Srishti Govil, Adv.

Mr. Kedar Nath Tripathy, Adv.

Mr. Manu Mridul, Adv.  
Mr. Surya Kant, Adv.

Mr. Naveen Chawla, Adv.  
Mr. Mayank Bughani, Adv.  
Mr. T. Mahipal, Adv.

Mr. P. Vishwanatha Shetty, Sr. Adv.  
Mr. Deepak S. Shetty, Adv.  
Mr. Ajay Govindraaj, Adv.  
Mr. G. N. Reddy, Adv.

Mr. Anirudh Sanganeria, Adv.  
Mr. Chinmay Despande, Adv.  
Mr. Amjid Maqbool, Adv.  
Mr. B. Subrahmanya Prasad, Adv.

Mr. Ashok Kumar Juneja, Adv.  
Mr. Chand Qureshi, Adv.  
Mr. Vijendra Kasana, Adv.  
Mr. Anil Kumar, Adv.

Mr. Rauf Rahim, Adv.

Mr. Shanth Kumar V. Mahale, Adv.  
Mr. Amith. J., Adv.  
Mr. Rajesh Mahale, Adv.

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Mr. Rajinder Mathur, Adv.

Mr. Shankar Divate, Adv.

Mr. Anil V. Katarki, Adv.  
Mr. Anil C. Nishani, Adv.  
Ms. E.R. Sumathy, Adv.

Mr. C.M. Angadi, Adv.  
Mrs. S. Usha Reddy, Adv.

Mrs. K. Sarada Devi, Adv.

Mr. M.Y. Deshmukh, Adv.

Ms. Garima Prashad, Adv.  
Ms. Suruchi Mittal, Adv.

Mr. Manjunath Meled, Adv.  
Ms. Vijaylaxmi Lidapudi, Adv.  
Mr. Anil Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

S.L.P.(Civil) Nos. 21814/2008, 18744/2010, 28471/2011,  
4217-4218/2012, 3805/2008 and 15557-15558/2015

Delay condoned.

Leave granted.

I.A. for substitution is allowed in civil appeal  
arising out of S.L.P.(C) No.3805/2008.

The appeals are allowed in terms of the non-reportable  
judgment. No order as to costs.

Pending applications stand disposed of.

Copy of this order be sent to the respondents in civil  
appeals arising out of S.L.P. (Civil) Nos.15557-15558/2015.

S.L.P. (Civil) Nos.28702-28703/2010,1299-1300/2013,  
17577-17578/2013,9390/2015, S.L.P.(Civil)...CC No.15560/2015

Delay condoned.

We do not find any merit in these petitions.  
special leave petitions are, accordingly, dismissed.

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Pending applications, if any, stand disposed of.

S.L.P. (Civil) No.19816/2014

In view of the judgment of this court dated 16th  
October, 2015 in Prakash & Ors. vs. Phulavati & Ors., any  
contrary observation on the issue of applicability of the  
Amendment Act will not survive.

The special leave petition is disposed of  
accordingly.

S.L.P (Civil) No. 5619/2015

In view of the judgment of this court dated 16th  
October, 2015 in Prakash & Ors. vs. Phulavati & Ors., the  
learned counsel appearing for the petitioner seeks  
permission to withdraw this petition so as to avail any  
other remedey, if available in law.

Permission granted.

The special leave petition is disposed of as  
withdrawn.

S.L.P.(Civil) No.5680/2015

The learned counsel appearing for the petitioners has  
submitted that the matter is settled out of the court.  
Therefore, they do not wish to press this matter further.

The special leave petition is dismissed as not  
pressed.

S.L.P.(Civil) No.35209/2011

List the matter on 30th November, 2015.

(Anita Malhotra)  
Court Master

(Sneh Bala Mehra)  
Assistant Registrar

(Non-reportable judgment is placed on the file.)